

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 2
IA-3584/ND/2021 (IB)-613(ND)/2019

IN THE MATTER OF:

State Bank of India	...	Applicant
Vs.		
Shri Lal Mahal Ltd.	...	Respondent

Order under Section 7 of IBC

Order delivered on 17.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Karan Malhotra, Adv.
For the Respondent :

ORDER

IA No. 3584/ND/2021:

Application filed by the Resolution Professional seeking exclusion of Covid-19 pandemic period for 49 days. Learned Counsel states that 180 days is coming to an end on 20.08.2021 and Covid-19 pandemic exclusion be granted as Resolution Plan is coming before CoC.

Without going into the merits or seeing the documents, we direct that unless the extension is availed, we are not of the view for grant any exclusion at this stage. Learned Counsel seeks to withdraw the application and undertakes to file appropriate application, as per the mandate given by the CoC. Application is allowed and disposed of.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)